

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s BCC INFRASTRUCTURES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s BCC Infrastructures Private Limited
2.	Date of incorporation of corporate debtor	17.02.2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC199212
5.	Address of the registered office and principal office (if any) of corporate debtor	B-14, Vivek Vihar, Phase-1, East Delhi, Delhi, India, 110095
6.	Insolvency commencement date in respect of corporate debtor	17.01.2024
7.	Estimated date of closure of insolvency resolution process	15.07.2024 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harish Taneja Reg. No. - IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	236-L, Model Town, Near Mukhija Hospital, Sonipat, Haryana-131001 Email id: harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Basement, A-1/228, Safdarjung Enclave, 110029 Correspondence Email id: cirp.bcc@gmail.com
11.	Last date for submission of claims	31.01.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class-1-Unit Holders/Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Amit Talwar (IBBI/IPA-002/IP-N01178/2021-2022/13887) 2. Gagan Gulati (IBBI/IPA-002/IP-N00893/2019-2020/12832) 3. Alok Kaushik (IBBI/IPA-002/IP-N00253/2017-18/10767)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. https://ibbi.gov.in/home/downloads Details of Authorized Representatives can be obtained by sending email at : cirp.bcc@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s BCC Infrastructures Private Limited on 17.01.2024.

The creditors of M/s BCC Infrastructures Private Limited, are hereby called upon to submit their claims with proof on or before 31.01.2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Class 1-Unit Holders/Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Harish Taneja
Interim Resolution Professional
of M/s BCC Infrastructures Private Limited Limited
Reg. No. IBBI/PA-002/IP-N00088/2017-18/10229
AFA valid upto – 14.12.2024

Date: 18.01.2024

Place: New Delhi

:

उपसिदा 30प्र0 राज्य औद्योगिक विकास प्राधिकरण

इ-निविदा सूचना
एवम्हाय सूचित किया जाता है, कि निम्नलिखित कार्यों के अनुरोधित विकास/अनुसंधान/उत्पत्तिकरण कार्य...

Table with 3 columns: क्रमांक, कार्य का नाम, कार्य की लागत (₹ लाख में)

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Table with 3 columns: Sr.No., PARTICULARS, DETAILS

Notice is hereby given that the National Company Law Tribunal New Delhi Bench VI has ordered the commencement of liquidation of the Aventura Components Private Limited...

The stakeholders of Aventura Components Private Limited are hereby called upon to submit their claims with proof of claim before 14th February 2024 to the liquidator at the address mentioned against item No.9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16 January 2024 Place: Delhi

PUBLIC NOTICE BEFORE THE CENTRAL GOVERNMENT, DELHI & HARYANA

Advertisement for change of Registered Office of the LLP from the State to another. In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17(4) of the Limited Liability Partnership Rules, 2009.

In the matter of Jai Ganga Realtech LLP (formerly known as MRG Estates LLP) (LLP;IN:AAIT-6889) having its Registered Office at Unit No.110, First Floor Best Sky Tower, Netaji Subhash Place, Pitampura, Delhi 110034.

Notice is hereby given to the general public that Jai Ganga Realtech LLP proposes to make an application to Registrar of Companies, Delhi & Haryana under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Delhi & Haryana at 4th Floor, ICFI Tower, 61, Nehru Place, New Delhi-110019 within Twenty One days (21) from the date of publication of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government, Regional Director, Northern Region, New Delhi

Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th January, 2024 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

TINNA RUBBER AND INFRASTRUCTURE LIMITED

Corporate Identity Number: L51909D11987PLC027186 Regd. Off.: Tinnu House, No. 6, Sutanpur, Mandi Road, Mehrauli, New Delhi-110030.

NOTICE OF EXTRA ORDINARY GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING.

(A) Extra Ordinary General Meeting The Notice is hereby given that the Extra Ordinary General Meeting of the Members of the Tinnu Rubber and Infrastructure Limited will be held on Wednesday, February 7, 2024 at 10:00 A.M through video conferencing (VC) / other audio visual means ("OAVM") to transact the business, as set out in the Notice convening the said EGM. The Notice of EGM along with its annexures have been sent to members at their registered email addresses through permitted mode. The same is also available on the Company's website www.tinna.in.

(B) Book Closure Register of Members and Share Transfer Books of the company will remain closed from 1st February 2024, to 7th February 2024, Wednesday (both days inclusive) in connection with the above said Extra Ordinary General Meeting.

(C) Remote E-voting Notice is further given that pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 duly amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 31st January, 2024 may cast their vote electronically on the ordinary and special business, as set out in the Notice of EGM through electronic voting system of National Securities Depository Ltd. (NSDL) from a place other than the venue of EGM (remote e-voting). The detailed procedure instructions for remote e-voting have been provided in the Notice of EGM and also available at the website of NSDL. All the members are informed that:

- (a) Special Business as set out in the Notice of EGM may be transacted through voting by electronic means;
(b) The remote e-voting shall commence on 3rd February 2024 (10:00 am. IST);
(c) The remote e-voting shall end on 6th February, 2024 (5:00 pm. IST);
(d) The cut-off date for determining the eligibility to vote by electronic means or at the EGM is 31st January, 2024;
(e) Any person who becomes a member of the Company after dispatch of the Notice of EGM and holding shares as on the cut-off date, may obtain the login ID and password by sending a request to NSDL at their email id: evoting@nsdl.co.in
(f) Members may note that: (i) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently; (ii) the facility for voting through ballot paper shall be made available at the EGM; (iii) the members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again; (iv) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the EGM through ballot paper.
(g) The Notice of EGM is available on the Company's website www.tinna.in. The Company has appointed scrutinizer for conducting the voting process.
(h) In case of any query pertaining to remote e-voting, members may refer FAQ and writing user manual available at www.evoting.nsdl.com under download section or email to evoting@nsdl.co.in

Note: In view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its circular dated 5th May, 2020 and 13th January, 2021 read with circulars dated 8th April, 2020 and 13th April, 2020 (collectively referred to as "MCA Circulars") permitted the holding of the Extra Ordinary General Meeting through VC/OAVM, without the physical presence of the Members at a permissible common venue. In compliance with the provisions of the Companies Act, 2013 ("Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and MCA Circulars, the EGM of the Company is being held through VC/OAVM on Wednesday, February 7, 2024 at 10.00 a.m. (IST). The deemed venue for the EGM will be the place where the Chairman of the Board conducts the Meeting.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S BCC INFRASTRUCTURES PRIVATE LIMITED

Table with 3 columns: 1. Name of Corporate Debtor, 2. Date of incorporation of Corporate Debtor, 3. Authority under which Corporate Debtor is incorporated / registered, 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor, 5. Address of the registered office and principal office (if any) of Corporate Debtor, 6. Insolvency commencement date in respect of Corporate Debtor, 7. Estimated date of closure of insolvency resolution process, 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional, 9. Address & email of the interim resolution professional, as registered with the board, 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional, 11. Last date for submission of claims, 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional, 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class), 14. (a) Relevant forms and (b) Details of authorized representatives are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s BCC Infrastructures Private Limited on 17.01.2024. The creditors of M/s BCC Infrastructures Private Limited, are hereby called upon to submit their claims with proof on or before 31.01.2024 to the interim resolution professional at the address mentioned against entry No. 13 to act as authorized representative of the class Class-1/Unit Holders/Allottees under Real Estate Project in Form CA.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Class-1/Unit Holders/Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Harish Taneja Interim Resolution Professional of M/s BCC Infrastructures Private Limited Reg. No.: IBB/PA-002/IP-00088/2017-18/10229 Date: 18.01.2024 Place: New Delhi

"IMPORTANT"

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Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of CITYSPHERE BUILDER AND DEVELOPERS PRIVATE LIMITED (CIN: U70103DL2022PTC0395153) having its Registered Office at 48/3-A, Shop No. 2, 1st Floor, Block-C, Lawrence Road, Industrial Area, Keshavpuram, North West Delhi-110035

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th January, 2024 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government (Regional Director) Northern Region In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of Neo Implant India Private Limited having its registered office at A-62, Basement, Suite No. B04, DDA Shed Okhla Industrial Area, Phase-II, South Delhi, New Delhi, Delhi - 110020, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Thursday, 18th January, 2024 to enable the company to change its Registered Office from "National Capital Territory (NCT) of Delhi" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of JAI GANGA INFRADEVELOPERS PRIVATE LIMITED (CIN: U70103DL2022PTC040357) having its Registered Office at 48/3-A, Shop No. 2, 1st Floor, Block-C, Lawrence Road, Industrial Area, Keshavpuram, North West Delhi-110035

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th January, 2024 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government, Regional Director, Northern Region, New Delhi In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of COSTAL PREMIER INFRA PRIVATE LIMITED (CIN: U70103DL2022PTC0408147) having its Registered Office at 48/3-A, Shop No. 2, 1st Floor, Block-C, Lawrence Road, Industrial Area, Keshavpuram, North West Delhi-110035

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th January, 2024 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

Date: 18.01.2024 Place: Delhi

PUBLIC NOTICE

General Public is hereby informed that my client Mr. Manisha Singh is purchasing the Sub-Leasehold Dwelling Unit No.Aster-2/901, on 8th Floor, in the complex known as "Sunperch Emerald" located at Plot No.8, Sector-38A, Huda District-Gautam Budh Nagar, U.P. (called "Said Property") from Sh. Anurag Singh Khatri who is the present owner in possession of the said property by virtue of Tripartite Sub Lease Deed dated 28.04.2009 registered in the office of S-11, No.16, Vile Parade, No.23/9 on 28.04.2009. That some pages of (S-1) Original Allotment Letter dated 28.02.2006, (2) original Tripartite Sub Lease Deed dated 28.04.2009, & (3) original General Power of Attorney dated 24.04.2009 are partially damaged due to the effect of flood water when its original were kept mortgaged in the Karataka Bank Ltd. That my said client filed suit by depositing the aforesaid original documents in SBI, RAJCAP, Parliament Street, New Delhi for availing housing loan on purchasing the said property. If any person, Attorney and/or any firm/company, society and/or member of the said Karataka Bank Ltd. or any Financial Institution having any claim, any charge/interest or lien or claim and/or objection in the said property, shall be notified/notify the same to the undersigned with documentary proof/court judgment within 15 days from the day of publication of this public notice. Any claim, any charge/interest or lien or claim and/or objection (if any) shall be treated as null and void if not filed within the said period. Any future claim/objection(s) shall be rejected & my client/proposed buyer(s) as a bona fide purchaser (conclude his title)/Transfer deed proposed to be executed in favour of my client or in the name of his/her transferee shall not be deemed to be null & void. The said property is to be sold & marketable without any defect, encumbrance, flaw and impediment and free to create equitable mortgage.

040709043-10

T, SANDEEP CHABRA S/O SHRI SURENDRA CHABRA R/O A176 GANESH NAGAR, NEW DELHI, HAVE CHANGED MY NAME TO SANDEEP CHHABRA.

040708964-1

T, Ajay Shekhar, S/o Hareem Chaudhary, R/O H-2415, Block-H-4, Transit Camp Anand Parvat, Delhi-110005, have changed my name to Ajay Kumar.

040709054-4

T, Asif Hashmi, S/o Faizullah Hashmi, R/O H.No.3651, Pahari Dhiraaj, Sadar Bazar, Delhi-110006, have changed my name to Anwar Hashmi, permanently.

040708996-4

T, Davinder Kumar Sethi, S/o Neb Raj Sethi R/O, 129, New Rajdhani-Enclave, Vikas-Marg, Preet Vihar, Delhi-110092, have changed my name to Devender Kumar Sethi, permanently

040708996-9

T, Harman Kaur Bawa, D/o Sarvijet Singh, R/O F-116, B K Dutt Colony, New Delhi-110003, have changed my name to Harman Kaur, permanently.

040708996-1

T, Kumar Swati, D/o Arjun Prasad Sharma, R/O, H.No.34, Top-Floor, Gautam Apartments, Gautam-Nagar, New Delhi-10049, have changed my name to (Given name) Kumari and (Surname) Swati permanently.

040708996-8

T, Surinder Kumar Mehindru, S/o Govind Ram Mehindru, R/O-160A, A5B/A-5C, Janak Puri, New Delhi-110058, have changed my name to Surinder Kumar, permanently.

040708996-3

T, Srinagesh, S/O Satya Pal Gupta, R/O 25-A, Lane, No. 12, Pratap Nagar, Mayur-Vihar Phase-1, Delhi-110091, Have Changed My Name To Srinagesh Goyal permanently.

040709044-10

T, Rohit Kumar Verma, S/O Rakesh Kumar, R/O RZB-27, Partap Garden, Near Bindapur Village, Uttam Nagar, Delhi-110059, have changed my name to Rohit Kumar, permanently.

040709012-9

T, Rakesh Kumar Verma, S/O Ghanshyam Dass, R/O RZB-27, Partap Garden, Near Bindapur-Village, Uttam Nagar, Delhi-110059, have changed my name to Rakesh Kumar, permanently.

040709012-10

T, Rajdeep Bai, S/O Dilip Kumar Bai, R/O-WZ-105.3rd Floor, Basai Dara, Pur, Back-Side, Delhi-110015, have changed my name to Rajdeep, permanently.

040708996-7

T, Pradyuman Tomar, S/o Surat Singh, R/O 4/108, Second Floor, Four Storey, DDA-Flats Garhi, Delhi-110065, have changed my name to Pradyuman Tomar permanently.

040708996-2

I, Pooja Malik, W/O Rakesh Sachdeva, R/O C-19, East Krishna Nagar, Delhi-110051, have changed my name to Puja Sachdeva permanently.

040708996-6

I, Masood Alam, S/o Abdul Jabbar, R/O House No.1610, Gali Tajran, Sul Wala, Daryaganj, New Delhi-110002, have changed my name to Masood Alam Khan permanently.

040708996-5

LOST & FOUND I, Mridul Thirani, S/o Rajkumar Thirani, R/O H.No.15, Sector-37, Faridabad, Haryana, Have lost my Original-Sale Deed, No.169, Book No.1 Volume No.236, Dated-31/03/1979, Regd in The Office-Of-Registrar, Delhi and Another Sale-Deed No.1135, Book No.1, Volume No.314, Dated-24/10/1981, Regd in The Office-Of-Registrar Delhi. Anyone who finds them may please contact me at- 9810212121.



